

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of the Meeting NC-V held on 15.11.2007**

The Meeting No. 32/AM-08 for the licensing year 2007-08 to consider the cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2004-09 pertaining to Textiles and Leather was held on 15.11.2007 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh.B.B Bharti, Director,	Regional Office of TC, Noida.
2.	Sh. Rajinder Pal Singh, DDG	DGFT
3.	Sh.Kuldeep Singh, Asstt.Director	O/o DC(MSME)

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**(TEXTILES AND LEATHER ITEMS)**

At the outset, the Minutes of NC Meeting No.31/AM08 held on 8.11.2007 were ratified by the Committee. Thereafter The Agenda for individual cases for Meeting No. 32/AM08 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER**

**: 32/84-ALC3/2007 MEETING DATE : 15.11.2007**

1	Case No.:24/26/84-ALC3/2007	Party Name:MODEL EXIMS	Meet No/Date:32/84-ALC3/2007 15.11.2007	Status:Deferred
	HQ File :01/84/050/00166/AM08/	RLA File :06/24/040/00022/AM08/	Lic.No/Date:0610012285 10.09.2007	Defer Date:29.11.2007
	<b>Decision :</b> Committee considered the case as per Agenda and observed that the information/documents called for from the firm are still awaited. It was decided to await the same and defer the case for re-listing on 29.11.2007.			

Case No.:1/32/84-ALC3/2007	Party Name:SRINIVASA EXPORTS	Meet No/Date:32/84-ALC3/2007	Status:Deferred
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2		INTERNATIONAL	15.11.2007	
	HQ File :01/84/050/00199/AM08/	RLA File :04/24/040/00274/AM08/	Lic.No/Date:0410091906 05.11.2007	Defer Date:13.12.2007
	<b>Decision :</b> Committee considered the case as per Agenda and observed that RA has not furnished application of the firm in the absence of which it is not possible to ratify the advance authorization. It was decided to call for a copy of application from RA and defer the case for re-listing on 13.12.2007.			

3	<b>Case No.:2/32/84-ALC3/2007</b>	Party Name:SRINIVASA EXPORTS INTERNATIONAL	Meet No/Date:32/84-ALC3/2007 15.11.2007	<b>Status:Deferred</b>
	HQ File :01/84/050/00200/AM08/	RLA File :04/24/040/00275/AM08/	Lic.No/Date:0410091908 05.11.2007	Defer Date:13.12.2007
	<b>Decision :</b> Committee considered the case as per Agenda and observed that RA has not furnished application of the firm in the absence of which it is not possible to ratify the advance authorization. It was decided to call for a copy of application from RA and defer the case for re-listing on 13.12.2007.			

4	<b>Case No.:3/32/84-ALC3/2007</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:32/84-ALC3/2007 15.11.2007	<b>Status:Deferred</b>
	HQ File :01/84/050/00201/AM08/	RLA File :35/24/040/00038/AM08/	Lic.No/Date:3510022176 07.11.2007	Defer Date: 13.12.2007
	<b>Decision :</b> Committee considered the case as per Agenda and observed that RA has not furnished			

application of the firm in the absence of which it is not possible to ratify the advance authorization. It was decided to call for a copy of application from RA and defer the case for re-listing on 13.12.2007.

### Manual Cases.

Case No.704	M/s.J.J. Exports Ltd.
NC 32/08 dt.15.11.2007	F.NO.1/84/50/ 294/AM06
Export of Dyed mul. Raw silk 2076.12 kgs USD 79380.0020/22D 2a 0r 3a 0r 4a or 5a.	
Ratification of input – output norms against Advance Llicence No.0210080240 dt.21.07.2005 – under para 4.7 of HBP(Vol1)2004-2009.	
RLA Ref.No.02/24/040/00084/AM05                      :-.(Review Case)	
Decision:-Committee considered the case as per Agenda and deferred its consideration. Case may be re-listed on 29.11.2007.	

Case No.705	M/s. Shahi Exports Pvt. Ltd., Bangalore.
NC 32/08 dt. 15.11.2007	F.No. 01/84/162/784/AM-08/DES-V
Advance Authorisation No. 0710053449 dt. 20.9.2007 – under Para 4.7 of HBP (Vol.I) 2004-2009	
RLA, Bangalore. Ref. No.07/24/40/447/AM08.	

Decision: Committee considered the case as per Agenda and handed over a copy of application of the firm to the representative of DC(MSME) present in the meeting for examination and comments. Case stands defer for re-listing on 13.12.2007.

Case No.706	M/s. Richa & Company, New Delhi.				
NC 32/AM08 dt. 15.11.2007	F.No. 01/84/50/822/AM06/DES-V				
Export of Ladies Shirt 55% Linen 45% Rayon Yarn Dyed Woven Fabrics GSM : 140 +/- 10% Variation against import of 55% Linen 45% Rayon Yarn Dyed Woven Fabrics GSM : 140 +/- 10% Variation, etc.					
Advance Licence No.0510179444 dated 24.3.2006 - under Para 4.7 of HBP (Vol.I) 2004-2009.					
RLA, CLA, New Delhi. Ref. No.05/24/40/1023/AM06.					
Decision: Committee considered the case as per Agenda and based on the written recommendations of DC(MSME) furnished vide their UO No.37(5)/90/07-08/Hosy. dt. 15.11.2007 decided to ratify the Advance Authorisation issued in this case as under:-					
Export item	Import item	Qty. recommended			
Ladies Shirts made of 55% Linen 45% Rayon Yarn Dyed Woven	55% Linen 45% Rayon Yarn Dyed woven fabric, GSM-140+/-	3.53 sq.mtrs/pc.			

fabric GSM- 140+/- 10% (style No.C- 3342).	10%					
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The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.707	M/s.Noronha Impex International, Kanpur
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NC.32/08 dt.15.11.2007	F.NO.1/84/162/728/AM08 –DES/V
Exports of Hair & Acessories Hair/ Iron/Beads	
Advance Llicence No 0610012215 dt.20.08.2007 – under Para 4.7 of HBP(Vol1)2004-2009.	
R.A.' Ref.No.06/81/40/08/AM08	
<p>Decision: Committee considered the case as per Agenda and heard Shri Allan De Noronha who appeared for personal hearing. Committee observed that the firm had earlier requested for import of hair and accessories hair/iron/beads and subsequently the items have been amended and silicon stoppers and pallet while inlay cartoons have been added to the import items by Jt.DGFT, Kanpur on 13.9.2007 i.e. after referring the original application to Hqrs. for ratification. It was decided to call for explanation from Jt.DGFT, Kanpur as to why they have added new items of import after referring the application to Hqrs. for ratification.</p> <p>The representative of firm explained that a wastage of 14.39 % has been claimed in respect of synthetic hair and no wastage is being claimed on the import of silicon stopper beads, metal beads. They are importing paper white pallet inlays as per packing policy.</p> <p>Committee after detailed deliberation decided to await clarification from RA and defer the case for re-listing on 13.12.2007.</p>	

Case No.708	M/s.Luminous International
NC 32/08 dt.15.11.2007	F.NO.1/84/50/450/AM07/DES-V
Export of Industrial leather hand gloves with twaron/Kevlar interlock lining inside.	

Advance Authorization No No.0210096718 dt.27.12.2006 – under Para 4.7 of HBP(Vol1)/2004-2009.

R.A. Ref.No.02/24/040/264/AM07 (Review Case)

Decision:-Committee considered the case as per Agenda and observed that sample of export product called for from the firm is still awaited. It was decided to defer the case for re-listing on 13.12.2007.

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